

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins) No. 495 of 2019**

**IN THE MATTER OF:**

**Asset Reconstruction Company (India) Ltd. ...Appellant**

**Versus**

**Mohammadiya Educational Society ...Respondent**

**Present**

**For Appellant: Mr. Karan Malhotra, Advocate**

**For Respondent: Mr. Ayush Sharma, Mr. Pawan Shree Agrawal and  
Ms. Abhipsa Anamika, Advocates**

**With**

**Company Appeal (AT) (Ins) No. 496 of 2019**

**IN THE MATTER OF:**

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**Versus**

**Mohammed Vaziruddin Educational Society. ...Respondent**

**Present**

**For Appellant: Mr. Karan Malhotra, Advocate**

**For Respondent: Mr. Ayush Sharma, Mr. Pawan Shree Agrawal and  
Ms. Abhipsa Anamika, Advocates**

**O R D E R**

**09.08.2019:** Due to paucity of time these matters could not be taken up.  
Post these appeals on **11<sup>th</sup> September, 2019.**

[Justice S.J. Mukhopadhaya]  
Chairperson

[Justice A.I.S. Cheema]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)